

The Central Archaeological Survey must intervene or take under its protection these valuable cultural heritage in order to prevent destruction of them and more specially preserve them for posterity as well respect the sentiments of the people.

- (vi) **Need to ensure that workers engaged in cotton mills in Kanpur are not retrenched**

[English]

SHRI JAGAT VIR SINGH DRONA (Kanpur): Mr. Deputy Speaker, Sir, I would like to raise a matter of urgent public importance under Rule 377. I had drawn the attention of the Government to the deplorable condition of cotton mills in Kanpur, earlier too. But since the Government has not taken any effective measures in this connection severe discontent has spread among the workers. It has become a permanent problem for the Government. Not to speak of running the mills, even the labourers are not getting their salary. Due to cut in Budgetary provisions neither raw materials is being made available nor wages are being paid to the workers. Despite several announcements and assurances by the Government in the Lok Sabha the labourers working for more than last about 15 years have been retrenched. Forwarding the cases of these sick mills to the Board of Industrial Finance and Reconstruction (B.I.F.R.) for examination is nothing but a step in the direction of closing these mills from labourers point of view. Thousands of labourers have been rendered unemployed thus leading their families on the verge of starvation. An atmosphere of unprecedented uncertainty prevails and vague policy of the Government has given rise to feelings of resentment in labourers which they have been expressing time and again in one way or the other. So much so that the joint efforts of the hon. Minister of Finance and the hon. Minister of Textiles have failed to find a solution to it.

Therefore, I would like the Central Government to fulfil the assurances and announcements made on several occasions

in the House and also ensure that no labourer is retrenched and those who have already been retrenched would be reinstated. It is the Government's responsibility to see that wages are paid timely and a lasting provision is made for these payments. At the same time it should not only analyse the administrative and economic situation but also take effective measures to avoid the probable unprecedented labourers unrest.

13.27 hrs.

The Lok Sabha then adjourned for Lunch till thirty minutes past Fourteen of the Clock.

14.37 hrs.

The Lok Sabha re-assembled after Lunch at Thirty-seven minutes past Fourteen of the Clock.

[MR. DEPUTY SPEAKER *in the Chair*]

PAPERS LAID ON THE TABLE

Annual Report along with Audited Accounts and Review on the Working of the Rashtriya Manav Sangrahalaya, Bhopal for the year 1989-90 etc.

[English]

THE DEPUTY MINISTER IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT (DEPARTMENT OF EDUCATION AND DEPARTMENT OF CULTURE) (KUMARI SELJA): On behalf of Shri Arjun Singh, I beg to lay on the Table:-

- (1) (i) A copy of the Annual Report (Hindi and English versions) of the Rashtriya Manav Sangrahalaya, Bhopal, for the year 1989-90 along with Audited Accounts.
- (ii) A copy of the Review (Hindi and English versions) by the Government on the working of the Rashtriya Manav Sangrahalaya Bhopal, for the year 1989-90.